

- Prior approval of SEB has to be obtained for wheeling of power. Wheeling may be done to any service (HT or LT). Wheeling charges may be worked out based on pooled rates worked out by Central/State Transmission Utility of that region.
- The tariff for sale of power from thermal and hydro CPPs, may be fixed after mutual discussion and could be based on pooled variable charge of thermal power stations operating under the SEB plus some percentage of the pooled variables charges as incentive. Tariff could also be based on the highest variable cost in the system or actual variable cost of CPP, whichever is lower and some percentage of the variable cost as an incentive.
- Third party sale is also permissible with the approval of SEB.

### **Shutting downs of Ramagundam NTPP in Andhra Pradesh**

3135. SHRIM ATI VANGA GEETHA : Will the Minister of POWER be pleased to state :

(a) whether there have been frequent shut downs of the units of Ramagundam National Thermal Power Plant in Andhra Pradesh, recently;

(b) if so, the number of shut downs in the last three months;

(c) whether the cause of shut downs has been probed, if so, the details thereof; and

(d) the steps taken to ensure uninterrupted power supply from the plant ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYA WANTI MEHTA): (a) and (b) During the last 3 months *i.e.* September to November, 2001, there were total of 20 shut downs/trippings at Ramagundam STPS of NTPC which include 4 shut downs for annual planned overhauls of Unit No. 1,2,4 and 6; tripping of all five running units due to grid disturbance in Southern Region on 11th September, 2001; 7 trippings due to boiler tube linkage and 4 protection trippings. The total forced outage in the last 3 months was 3.2%.

(c) and (d) Ramagundam STPS has been giving high performance on sustained basis.. During the current year (April—November, 2001) the power station has achieved a Plant Load Factor of 82.5%. However, steps have been taken by NTPC to minimize trippings. Also every tripping is analysed as part of Operation & Maintenance system of NTPC and measures as required, are taken to minimize tripping.

**Finalising the payment security mechanism of Hirma Project**

3136. SHRI B.J. PANDA: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the promoters of Hirma power project in Orissa have communicated their concern for the delay on part of Government in finalising an appropriate Payment Security Mechanism (PSM);

(b) what is the schedule date for finalisation of PSM as per the agreement between the project developer and PTC; and

(c) what other documents are required to be completed as per mis agreement and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATIJA YA WANTIMEHTA): (a) Yes, Sir.

(b) and (c) The 3960 MW (net) Hirma Mega Power Project is being developed under a Development Agreement signed between Mirant Asia Pacific Ltd. (formerly M/s. Southern Energy Asia Pacific Ltd.) and M/s. Reliance Power and Power Trading Corporation of India (PTC). The Development Agreement provided specific milestones for completion of various project related activities which are as follows:

Fuel Supply Agreement	—	December 2000
Power Purchase Agreement	—	January 2001
Implementation Agreement	—	February 2001
Payment Security Structure	—	June 2001
Transmission Services Agreement	—	June 2001

A proposal for payment support to Power Trading Corporation for structuring large power projects is under consideration of the Government.